

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

O. A. NO. 401 of 1987

Ashok Kumar Srivastava ..... Applicant

Versus

The Union of India & others..... Respondents

Hon'ble D.S.Misra- AM  
Hon'ble G.S.Sharma-JM

....

In this application Under Section-19 of the Administrative Tribunal Act no.XIII of 1985, the applicant presses for a direction to the respondents to declare the result of Fitter Loco. It is alleged that the written examination for the said post was held by the Northern Railway, Allahabad on 1-8-82 and on the basis of result of written examination, interview was held on 7-1-1984. The applicant had appeared in the written test and in the interview but the result has not been declared so far causing great hardships. A notice was issued to the respondents to show cause as to why the petition be not admitted. The respondents however, did not care to put in appearance to show any cause and we are of the view that the matter has already become very old. There can be no justification in delaying the publication of the result. We accordingly direct the respondents to declare the result of Fitter Loco, if not already declared, within a period of one month. The petition is disposed of finally with the direction that the parties shall bear their own costs.

*Shahid*  
A.M.

*Shahid*  
28/9/87  
J.M.

Dt/- 28-9-87/  
Shahid.